

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH : NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER
AND
SHRI KHETTRA MOHAN ROY, ACCOUNTANT MEMBER

ITA.No.54/NAG./2024
Assessment Year 2019-2020

Dinshaws Dairy Food Private Limited, Gorewada Road, Gittikhadan, NAGPUR. PIN – 440 013. Maharashtra. PAN AAACD6125G	vs.	The DCIT, Circle-2, Aayakar Bhavan, Telankhedi Road, Civil Lines, NAGPUR – 440 001. Maharashtra.
(Appellant)		(Respondent)

For Assessee :	Shri K P Dewani, Advocate
For Revenue :	Shri Abhay Y. Marathe, Sr. DR

Date of Hearing :	28.01.2025
Date of Pronouncement :	04.02.2025

ORDER

PER V. DURGA RAO, J.M. :

This appeal has been filed by the assessee against the order dated 24.01.2024, of the learned Addl/JCIT(A)-2, Vadodara, relating to assessment year 2019-2020.

2. At the outset, during the course of hearing, Learned Counsel for the Assessee submitted that the assessee opted to settle the dispute under Direct Tax Vivad Se Vishwas Scheme, 2024 and

Form No.2 is also issued by the Department which is placed on record. He, accordingly, seeks the permission of the Tribunal to withdraw the appeal, for which, the Learned DR has no objection.

3. We, therefore, dismiss the appeal of the assessee as “withdrawn”.

Order pronounced in the open Court on 04.02.2025.

Sd/-
(KHETTRA MOHAN ROY)
ACCOUNTANT MEMBER

Sd/-
(V. DURGA RAO)
JUDICIAL MEMBER

Nagpur, Dated 04th February, 2025

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	The CIT(A), Nagpur concerned.
4.	The D.R. ITAT, Nagpur Bench, Nagpur
5.	Guard File.

//By Order//

True Copy

Sr. Private Secretary : ITAT : Nagpur Bench
NAGPUR.